

AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL  
NEW DELHI

Appeal No. 01 OF 2013  
With I.A. No. 02, 03 & 21 of 2013

[Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the order dated 15.01.2013 passed by the Airports Economic Regulatory Authority of India]

CORAM

Hon'ble Mr. Justice V.S. Sirpurkar  
Chairman

Hon'ble Shri Rahul Sarin  
Member

Hon'ble Ms. Pravin Tripathi  
Member

In the matter of :

Business Aircrafts Operators Association ... Appellant  
- Versus-  
Mumbai International Airport Pvt. Ltd. & Anr. (AERA) ... Respondents

Appearances : Mr. Ramji Srinivasan, Senior Advocate with Mr. Summet Lall,  
and Mr. Shwetabh Sinha, Advocates for the Appellant.

Mr. Krishnan Venugopal, Senior Advocate with Shri Gautam  
Chawla and Shri Shantanu Singh, Shri Gaurav Ray and  
Ms. Purna Priyadarshini, Advocates for Respondent No.1  
(MIAL).

Ms. Rameeza Hakeem with Mr. Priyadarshi Gopal, Advocates  
for Respondent No. 2 (AERA).

O R D E R

18<sup>th</sup> October, 2013

Heard extensively.

Arguments remain incomplete. List the matter for continuation of  
arguments on 13<sup>th</sup> November, 2013.

[Justice V.S. Sirpurkar)  
Chairman

[Rahul Sarin]  
Member

[Pravin Tripathi]  
Member

